øITEM NO.38 COURT NO.13 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NO.1-9 IN &
Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 13570/2011

(From the judgement and order(s) in 21/04/2010 in CWP No.8/2009 of The HIGH COURT OF U.P AT LUCKNOW)

MUNESHWAR AND ORS Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(With appln(s) for permission to file SLP and office report)

WITH S.L.P.(C)...CC NO. 7425 of 2011
WITH I.A.1(With appln.(s) for c/delay in filing SLP and office report)

Date: 11/11/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Niraj Gupta,Adv.

Mr. R.K. Gupta,Adv.
Mr. S. Akbar Abidi,Adv.
Mr. Gunnam Venkateswara Rao,Adv.
Mohd. Aslam Khan,Adv.

For Respondent(s)
M/S Vidhi International,Adv.

UPON hearing counsel the Court made the following
O R D E R

One week time is granted to file additional documents.

Adjourned by one week.

(O.P. Sharma) (M.S. Negi)
Court Master Court Master